GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

STARRED QUESTION No 174 TO BE ANSWERED ON THURSDAY, THE 17^{TH} MARCH, 2022

Modernization of district courts of Madhya Pradesh

174. SHRI VIVEK K. TANKHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the poor situation of the litigants including women lawyers, attending witnesses and public and even the dismal standard of courtrooms of judges which requires immediate attention especially the District Courts of Shahdol, Mandla, Narsinghpur, Katni, Hoshangabad, Gwalior, Morena, Datia, Ujjain, Seoni, Chhindwara and Satna in Madhya Pradesh;
- (b) whether Government proposes to modernize the District Courts and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) & (b): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) & (B) of RAJYA SABHA STARRED QUESTION NO. 174 FOR ANSWER ON 17TH MARCH, 2022.

(a) & (b): As per information made available by the High Court of Madhya Pradesh the details of Judicial Infrastructure in the District Courts of Shahdol, Mandla, Narsinghpur, Katni, Hoshangabad, Gwalior, Morena, Datia, Ujjain, Seoni, Chhindwara and Satna in Madhya Pradesh are as follows:

Gwalior- The construction of new Court building at Gwalior is going on which has provision of 64 Court Rooms and other ancillary facilities. The construction work is almost 44% completed at present.

Mandla-The construction of new Court building at Mandla is going on which has provision of 10 Court Rooms with other ancillary facilities. The construction work is almost 75% completed at present.

Narsinghpur- The District Court of Narsinghpur is functioning in its recently completed new District Court Complex having 12 Court Rooms with other ancillary facilities.

Katni, Ujjain and Datia- The new Court buildings with necessary facilities are already built at District Headquarters of Katni, Ujjain and Datia.

Shahdol- The proposal for construction of 04 additional Court Rooms + 01 Child Friendly Court with other necessary facilities is awaiting administrative and financial sanction from the Government of Madhya Pradesh.

Satna- The State Government has already granted administrative and financial sanction for construction of additional Court building with 17 Court Rooms & other ancillary facilities at Satna. Construction work is yet to commence.

Hoshangabad, Seoni, Morena, Chhindwara- At present the Courts are functioning in their old buildings and the State Government shall have special attention to provide sufficient necessary facilities in these Districts.

As per the information made available by the High Court of Madhya Pradesh on MIS portal of the Department, in the State of Madhya Pradesh 1531 Court Halls and 1626 Residential Units are available against the working strength of 1550 and sanctioned strength of 2021 Judges/Judicial Officers of district and subordinate courts, as on 28.02.2022. As the available infrastructure also includes court halls leased from Centre/ States and rented buildings, the aim is to shift all the court halls to judiciary owned buildings and to match the Judicial Infrastructure with sanctioned strength of judges. The Registry of High Court of Madhya Pradesh, Jabalpur has framed standard norms for construction of court complexes for 01 to 30 court rooms with all necessary facilities and provided to the Government of Madhya Pradesh for incorporation in all new projects of subordinate Judiciary of Madhya Pradesh.

The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in district and subordinate courts by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern.

The scheme is being implemented since 1993-94. Allocation of funds under this scheme is made to a State as per the scheme guidelines and not made district-wise or project-wise.

The Government has approved the continuance of this CSS for a period of 5 years from 01.04.2021 to 31.03.2026, with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores. The scheme components have been expanded, to also cover the construction of toilets, digital computer rooms and Lawyers' Hall, in addition to the Court Halls & Residential Units in the district and subordinate courts. Pursuant to the extension of the scheme and introduction of new features in the scheme, revised guidelines have been issued on 19.08.2021 for implementation of Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary.

A sum of Rs. 598.05 crore has already been released under this scheme since its inception to the State Government of Madhya Pradesh out of which Rs. 408.33 crore has been released since 2014-15. During the current financial year a sum of Rs. 55.00 crore has been released so far, for the development of infrastructure facilities for Judiciary.
